

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
(Office of the Registrar General at Srinagar)  
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**Subject: Surrender of the Certificate of Enrollment as an Advocate.**

**NOTIFICATION**


**No:** 2975 **of 2025/RG/LP**

**Dated: 15.09.2025**

It is hereby notified that the below mentioned applicant has voluntarily suspended her practice as an Advocate and have surrendered her Certificate of Enrolment as an Advocate, therefore, the same is suspended:

S.No	Name of Advocate S/Shri	Date of Surrender	Enrollment No. & Date
1.	Ms. Aarizoo Javed D/O Shri Javaid Ahmad Rather R/O Bakshi Abad, Anantnag	09.09.2025	JK-814/2021 Dt.13.12.2021 (Absolute)

**By Order.**

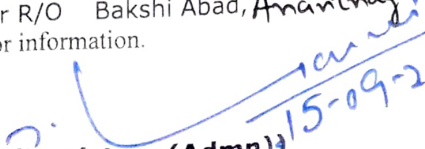
  
**(Mohammad Yasin Beigh)**  
**Registrar(Admn)**

**No:** 6263-75 **RG/LP**

**Dated: 15.09.2025**

**Copy to the: -**

1. Registrar Judicial, High Court Wing, Jammu/Srinagar.
2. Principal District & Sessions Judge, Anantnag.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Anantnag
6. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to upload the same on the official website of the High Court for information of the concerned.
8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Notifications file for record.
10. Ms. Aarizoo Javed D/O Shri Javaid Ahmad Rather R/O Bakshi Abad, Anantnag  
AIP Munshiff, D.O. u, Anantnag.....for information.

  
**(Registrar (Admn))**